

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.233  
TP/12(AHM)2022  
(CP 279 of 2015)

**Proceedings under Section 433(e) & 434 of Co. Act,1956**

**IN THE MATTER OF:**

S. L. Industries

.....Applicant

Vs

Devkinandan Paper Mills Private Limited

.....Respondent

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None

For the Respondent :

**ORDER**

None present for the applicant. Order dated 16.02.2023 reflects that cause title needs to be rectified by applicant which is not complied. Since the applicant is not appearing, he is directed to remain present on the next date of hearing, failing which necessary orders will be passed.

List for further consideration on 06.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**